

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated: 10 FEB 1994

APPLICATION NO(s) 719 of 1993.

APPLICANTS: J. Sanjeeve Gowda

RESPONDENTS: Chief Supdt. of Central  
Telegraph Office, Bangalore and Others.

TO.

1. Dr. M. S. Nagaraja, Advocate, No. 11, Second Floor,  
First Cross, Sujatha Complex, Gandhinagar,  
Bangalore-560009.
2. The Chief General Manager, Karnataka Telecom Circle,  
No. 1, Old Madras Road, Ulsoor, Bangalore-560089.
3. Sri. M. S. Padmarajaiah, Central Govt. Stn. Counsel,  
High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 25-01-1994.

Re Smartha 10/2  
fr DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

Received  
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CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.719/93

TUESDAY THIS THE 25TH DAY OF JANUARY, 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

MR. T.V. RAMANAN MEMBER (A)

Shri J. Sanjeeve Gowda,  
Aged 53 years,  
G-XI/5, P&T Quarters,  
Kaval Byrasandra,  
Bangalore - 560 032

Applicant

(By Advocate Dr.M.S. Nagaraja)

vs.

1. The Chief Superintendent,  
Central Telegraph Office,  
Bangalore - 560 001

2. Director of Telecom,  
Bangalore Area,  
Bangalore - 560 009

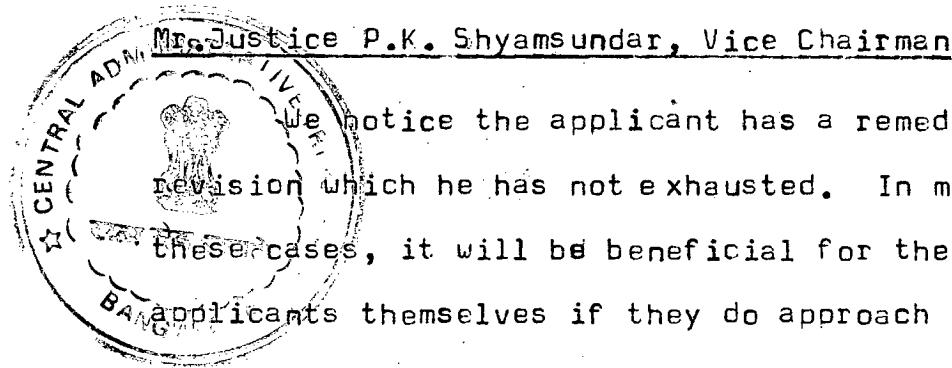
3. The Chief General Manager,  
Telecom,  
Karnataka Circle,  
Bangalore - 560 009

4. Union of India,  
represented by Secretary to Govt.  
of India, Ministry of Communication,  
New Delhi

Respondents

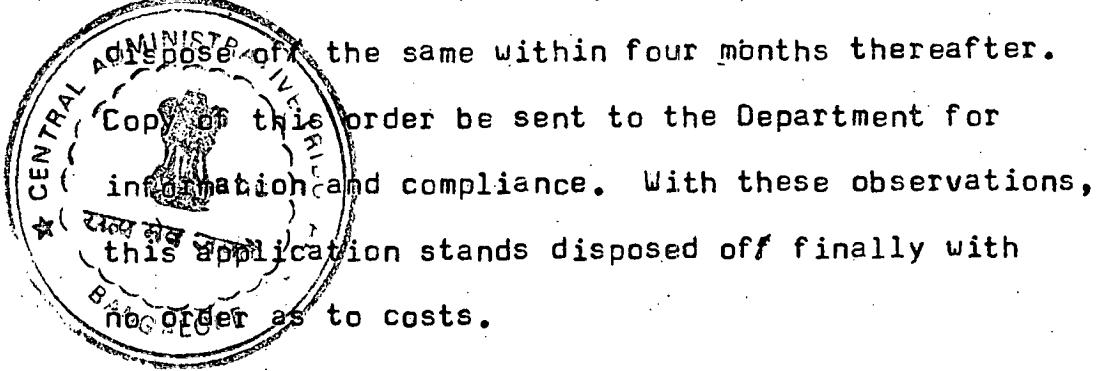
(By Advocate Shri M.S. Padmarajaiah)  
Sr. Central Govt. Standing Counsel

ORDER



revision authority who is in a better position to grant higher relief to them than that we can grant in an application filed under Section 19 of the Administrative Tribunals Act. We have been taking this view consistently asking people to exhaust the administrative machinery by invoking the remedy of a revision petition. Accordingly, we also make an order herein directing the applicant to file a revision petition and thereafter come back to us if need be.

2. Recovery of amount short credited stands stayed till the disposal of revision petition provided a revision petition is filed within one month from the date of receipt of a copy of this order. If the applicant files a revision petition within the time stipulated, the Department will



Sd-

( T.V. RAMANAN )  
MEMBER (A)

Sd-

( P.K. SHYAMSUNDAR )  
VICE CHAIRMAN }

TRUE COPY

Re Shyam Sundar  
SECTION OFFICER 10/2  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDRESS: 101, 102, 103  
BANGALORE

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